

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
COURT 1**

CP(IB) 279 of 2020

**Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)  
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE  
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2021**

**Name of the Company:** Newgen Industrial Security (Gujarat) Pvt Ltd  
V/s  
E Complex Pvt Ltd

**Section:** 9 of the Insolvency and Bankruptcy Code, 2016

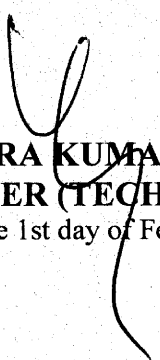
**ORDER**

Learned Counsel Mr. Harjot Singh Kassowal appeared for Operational Creditor.

Learned Counsel Mr. Jaimin Dave appeared for Corporate Debtor.

It is brought to our notice that Corporate Debtor has already been admitted in CIRP in CP(IB ) 563/2018. Hence, this application stand disposed-off with the liberty to Financial Creditor to approach to RP/IRP in that proceeding with his claim. In case, CIRP proceeding in that matter is set aside then the Financial Creditor is at liberty to get this proceeding revived again.

Accordingly, CP(IB) 279/2020 stands disposed-off.

  
**(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)**

Dated this the 1st day of February, 2021

**Prakash**

  
**(MADAN B GOSAVI)  
MEMBER (JUDICIAL)**